Sl.No.	State	2014-15	2015-16
8.	Jammu and Kashmir	Not Reported	Not reported
9.	Jharkhand	11680.29	Not reported
10.	Karnataka	4315.07	4582.72
11.	Kerala	600.00	Not reported
12.	Madhya Pradesh	12057.64	12,688.58
13.	Maharashtra	4814.92	5170.00
14.	Manipur	3059.68	Not reported
15.	Odisha	7884.50	Not reported
16.	Rajasthan	9178.10	Not reported
17.	Sikkim	Not Reported	Not reported
18.	Tamil Nadu	572.93	Not reported
19.	Telangana	5035.68	5035.68
20.	Tripura	902.35	Not reported
21.	Uttar Pradesh	104.29	Not reported
22.	Uttarakhand	318.00	Not reported
23.	West Bengal	3136.41	Not reported

Procedure for issuing ST certificate

†2701. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there is any uniform procedure all over the country for issuing Scheduled Tribes (STs) certificate;

(b) if not, the reasons therefor;

(c) the State-wise details of the procedures being adopted in this regard; and

(d) the steps taken/being taken by Government to adopt uniform procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Ministry of Tribal Affairs is the nodal Ministry for the notification of a community as Scheduled Tribe under Article 342 of the Constitution. However, the responsibility for issuance of Scheduled

† Original notice of the question was received in Hindi.

Tribes certificates and verification of social status rests with the concerned State Government/UT Administration.

In pursuance of the judgment dated 2-9-1994 of the Hon'ble Supreme Court in case of Kumari Madhuri Patil *V/s* Additional Commissioner, Tribal Development, Maharashtra (Civil Appeal No. 5854 of 1994 (arising out of SLP (Civil) No. 14767 of 1993), the Apex Court has given directions regarding to streamlining the procedure for issuance and verification of social status certificates. The instructions of the Hon'ble Apex Court have been conveyed to all States/UTs, from time to time.

(b) to (d) Do not arise in view of (a) above.

Literacy rate among STs

2702. SHRIMATI VIPLOVE THAKUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the State-wise literacy rate among the Scheduled Tribes (STs) in the country including Himachal Pradesh;

(b) whether Government is aware that the tribals living in remote areas of the country do not have easy access to educational and employment opportunities; and

(c) if so, the State-wise corrective measures taken by Government in this regard, including Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) As per Census 2011, the State-wise literacy rate among the Scheduled Tribes (STs) in the country including Himachal Pradesh is given in Statement-I (*See* below).

(b) and (c) Yes, Sir. In order to cater to students from remote areas, this Ministry, through the State Governments and Voluntary Organizations, has established Ekalavya Model Residential Schools, Ashram Schools, Hostels for tribal boys and girls. In order to increase the scope of employment and increase the pool of employable tribal youth, Vocational Training Centers have been established in tribal areas. The Ministry has also been providing funds under Special Central Assistance to Tribal Sub Plan and Article 275(1) for proposals to impart training to tribal youth in the fields of hospitality, teaching, nursing, para medical training, dairy development, computer training, etc. to ensure that the tribal youth, particularly the tribal girls/ women, attain sufficient qualifications and enhance the local employable pool. Keeping in view the limited potential of even skilled persons in interior areas, each ST boy/ girl is trained in two trades in his/her choice, the course in each trade being for duration of three months. Each trainee is to be attached at the end of six months to